

**Investments by domestic and foreign companies in
exploration and production**

1897. SHRI K.G. KENYE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the investment made by the domestic and foreign companies in exploration and production of natural gas, refineries and LNG re-gasification in the country during the current year, State-wise;

(b) the details since commencement of the New Exploration Licensing Policy (NELP), Hydrocarbon Exploration and Licensing Policy (HELP) and Open Acreage Licensing Policy (OALP) policies/ schemes including policy changes and project involved;

(c) whether these schemes/policies have been successful in achieving the desired results; and

(d) if so, the details of schemes, programme-wise and State-wise, alongside ongoing/planned projects being executed under the same?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN) : (a) State-wise investment made by the domestic companies in exploration and production of natural gas, refineries and LNG re-gasification in the country during the current year 2019-20 is given in the Statement (*See* below). Investment in exploration and production activities is combinedly made for both crude oil and natural gas production. Foreign companies make investment through various routes such as joint ventures, participating interests, subsidiary formation etc. The investment figures of private companies are generally available after reconciliation at the end of financial year.

(b) to (d) New Exploration Licensing Policy (NELP) was launched in February, 1999 with the objective to attract the private investment in oil and gas sector to enhance domestic production. Nine bidding rounds were held under NELP in which Production Sharing Contracts (PSCs) for 254 exploration blocks have been signed. At present, 45 blocks covering an area of approximately 41,313 sq km are operational under NELP. In the year 2018-19, crude oil production under NELP regime contributed 0.52% to total domestic crude oil production and 3.5% to domestic gas production. Various operational issues emerged while administering the contracts under NELP regime leading to many disputes with the awardees contractors, which inter-alia involve, cost recovery

limit, micro-management by the Management Committee, procurement issues, methodology adopted for calculation of investment multiple etc.

Based on the experience of implementation of earlier policies and contractual regimes, Government of India notified Hydrocarbon Exploration and Licensing Policy (HELP) on 30th March, 2016. Modalities for operationalisation of Open Acreage Licensing Policy (OALP) have been notified on 30th June, 2017 as part of the HELP policy. Under HELP/OALP policy, three bidding rounds have been finalized in which 87 exploration blocks have been awarded covering an area of approx, 1,18,282 sq. km. OALP Bid Round IV has also been launched in August 2019 under which 7 blocks have been offered covering an area of 18,500 sq. km.

State-wise detail of operational blocks under NELP regime is as under:

Sl.No.	State	No. of Blocks
1.	Assam	2
2.	Andhra Pradesh	2
3.	Chhattisgarh	1
4.	Madhya Pradesh	2
5.	Mizoram	2
6.	Gujarat	14
7.	Rajasthan	1
8.	Tamil Nadu	2
9.	Tripura	2
10.	West Bengal	2
11.	Offshore	15

State-wise detail of blocks awarded under first three rounds of HELP/OALP Policy is as under:

Sl.No.	State	Fully located blocks	Partially located blocks
1.	Assam	7	12
2.	Andhra Pradesh	4	1

Sl.No.	State	Fully located blocks	Partially located blocks
3.	Andaman and Nicobar Islands	0	2
4.	Arunachal Pradesh	1	9
5.	Himachal Pradesh	1	0
6.	Madhya Pradesh	1	0
7.	Mizoram	0	1
8.	Maharashtra	0	1
9.	Nagaland	1	2
10.	Odisha	4	2
11.	Gujarat	14	5
12.	Puducherry	0	3
13.	Rajasthan	10	2
14.	Tamil Nadu	1	5
15.	Tripura	3	0
16.	Uttar Pradesh	1	0
17.	West Bengal	1	0
18.	Offshore	11	13

A partially located block lies between two or more States, or between one or more States and offshore region.

Statement

State-wise investment made by the domestic companies in exploration and production of natural gas, refineries and LNG re-gasification in the country during the current year 2019-20, till October, 2019

State	Company	Invested Amount (in ₹ crore)
1	2	3
Andhra Pradesh	ONGC	1024.66
	HPCL	2404

1	2	3
	OIL	44.41
Assam	ONGC	1395.59
	OIL	1273.7
	IOCL	570.89
	BPCL	1.38
	NRL	144
Bihar	IOCL	340.15
Delhi	ONGC	275.5
Goa	ONGC	1.99
Gujarat	ONGC	1605.53
	IOCL	1049.13
	HPCL	97
	GAIL	1.68
	OIL	6.53
	EIL	1.04
	BPCL	4.76
Jharkhand	ONGC	130.42
Kerala	BPCL	1614.66
Maharashtra	ONGC	171.11
	HPCL	1425
	BPCL	542.93
Madhya Pradesh	ONGC	35.16
Mizoram	OIL	74.03
Orissa	OIL	4.53
	IOCL	2334.79

1	2	3
	BPCL	6.98
Haryana	IOCL	803.12
Himachal Pradesh	ONGC	0.37
Rajasthan	ONGC	852.53
	HPCL	519
	OIL	109.49
	BPCL	0.02
Tamil Nadu	ONGC	275.63
	BPCL	33.1
Tripura	ONGC	142.48
	GAIL	0.56
Uttarakhand	ONGC	265.84
Uttar Pradesh	OIL	23.72
	IOCL	144.91
West Bengal	ONGC	52.96
	IOCL	1112.83
	OIL	7.04
Offshore	ONGC	7261.1
	GAIL	1.43

*ONGC -Oil & Natural Gas Corporation Limited
OIL-Oil India Limited
GAIL - Gas Authority of India Limited
HPCL- Hindustan Petroleum Corporation Limited
IOCL- Indian Oil Corporation Limited
BPCL - Bharat Petroleum Corporation Limited
NRL - Numaligarh Refinery Limited
EIL - Engineers India Limited